

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

PETITION No. 138/TDL/2011

DATE OF ORDER: 2.2.2012

In the matter of:

Change of name of inter-State trading licence of World Solar Power Private Limited, Mumbai.

**And
In the matter of**

Marquis Energy Exchange Limited, Mumbai **..Applicant**

ORDER

Based on an application made under sub-section (1) of Section 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act"), World Solar Power Private Limited, Mumbai (hereinafter referred to as 'the licensee'), the Commission on 25.10.2011 granted licence as a category 'III' electricity trader for trading in whole of India, subject to the terms and conditions contained in the licence.

2. The licensee vide its affidavit dated 21.11.2011 has informed that the name of the company has been changed from World Solar Power



Private Limited to Marquis Energy Exchange Limited with effect from 18.11.2011. The certificate of change of name from the World Solar Power Private Limited to Marquis Energy Exchange Limited dated 2.9.2010 issued by Registrar of Companies, Maharashtra has been placed on record along with the affidavit.

3. The applicant company was originally incorporated under the Companies Act, 1956 as World Solar Power Private Limited on 28.3.2011. The name of the company was changed to World Solar Power Limited and certificate to that effect was issued by the Registrar of Companies, Maharashtra, Mumbai on 14.10.2011. Consequent to issue of certificate by the Registrar of Companies, Maharashtra, Mumbai as noted above, we direct that in the Commission's records, name of the licensee be changed from "World Solar Power Private Limited" to "Marquis Energy Exchange Limited" and an endorsement to that effect be made by Secretary of the Commission on the licence certificate issued in favour of the licensee. Except the name, there shall not be any change in the terms and conditions of the licence.

4. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.



5. The licensee shall publish the notice in respect of the change of name of its company in leading newspapers and same shall also be uploaded in its website, for public interest.

Sd/-

(M.Deena Dayalan)
Member

Sd/-

(V.S.Verma)
Member

Sd/-

(S.Jayaraman)
Member

Sd/-

(Dr. Pramod Deo)
Chairperson

